

LIR No. 248/17

Kamla Devi vs M/s Guru Govind Singh Hospital

17.09.2020

Present: None for the LR's of the workwoman.
None for the management no.1 and 2
Management no.3 is already exparte.

Earlier the adjournment was sought to file an application to bring the LR's of the deceased workwoman on record, but, despite of availing number of opportunities, no such application has been filed till date.

Today, no one has appeared on behalf of any of the LR's of the deceased workwoman through video conference

In the interest of justice, last and final opportunity is granted to the LR's of the deceased workwoman to file the said application.

Accordingly, the matter stands adjourned for the same purpose on 02.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.09.2020

LID No. 702/19

Rajbala vs M/s Mothers Pride Education Personna Pvt. Ltd.

17.09.2020

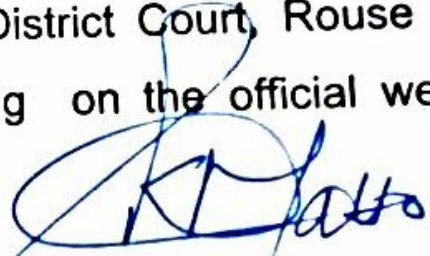
Present: None for the parties.

The matter is fixed for filing rejoinder, framing of issues and also for personal appearance of the parties.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for the same purpose on 04.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.09.2020

LCA No. 182/16

Bhimsen vs A.V. Engg. Industries

17.09.2020

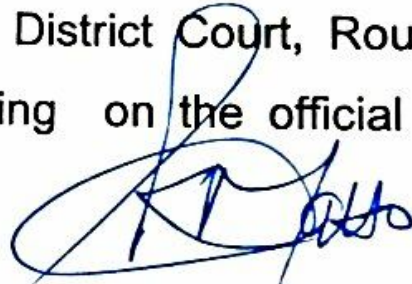
Present: None for the workman.

Sh. Shashwat Singh Gaur, AR for the management.

The matter is fixed for framing of issues, but today, no one has appeared on behalf of workman through video conference

Accordingly, the matter stands adjourned for framing of issues on 13.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
17.09.2020

LID No. 401/19
Bablu vs M/s Cargo Motors (Delhi) Pvt Ltd.

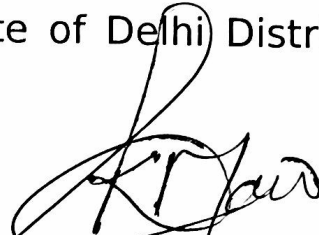
17.09.2020

Present: None for the parties.

The matter is fixed for framing of issues, but today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for the same purpose on 20.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.09.2020

LIR No. 2350/19

Nitin vs Chetan Ji and Sons Company

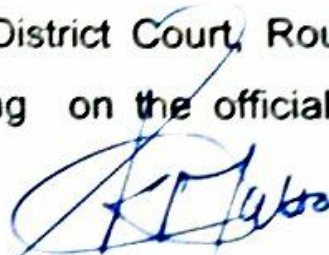
17.09.2020

Present: None for the parties.

The matter is fixed for filing of rejoinder and framing of issues, but today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for filing of rejoinder and also for framing of issues on 26.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.09.2020

LIR No. 9209/16
Baldev Singh vs M/s Kumar Fruit Mart

17.09.2020

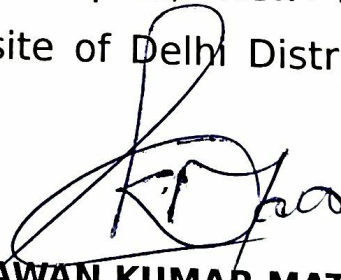
Present: Sh.Shashwat Singh Gaur, AR for the
workman.

None for the management.

The matter is fixed for evidence of the
workman, but today, no one has appeared on behalf of the
management through video conference .

Accordingly, the matter stands adjourned
for evidence of the workman on 12.08.2021.

Ahlmad of this court is directed to send
the copy of this order to the concerned official of District
Court, Rouse Avenue Court Complex, New Delhi for
uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
17.09.2020

LIR No. 1969/17

Rinki Rai vs M/s HBL Global Pvt. Ltd.

17.09.2020

Present: None for the parties.

The matter is fixed for evidence of the workwoman, but today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for evidence of the workwoman on **26.08.2021**. Workwoman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.09.2020

LIR No. 329/18

Tarun Kumar Verma vs D.M.W. Export Pvt Ltd.

17.09.2020

Present: None for the workman.
 Management is already exparte.

The matter is fixed for remaining exparte evidence of the workman, but today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for remaining exparte evidence of the workman on **06.07.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.09.2020

LIR No. 1124/18

Harjinder Singh vs M/s H.T. Media Ltd.

17.09.2020

Present: Sh. Harish Sharma, AR for the workman.
Ms. Raavi Birbal, for the management.

The matter is fixed for evidence of the workman.

Today, the workman and his AR have appeared through video conference. Ld. AR of the management has also appeared through video conference and apprised to the court that she has received the copy of affidavit of the workman, but, she has not received any of the documents relied upon by the workman, as mentioned in his affidavit. So, the workman is directed to supply the copies of documents, as mentioned in his affidavit, to the AR of the management, at least 10 days prior to the next date of hearing.

Accordingly, the matter stands adjourned for evidence of the workman on **19.02.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.09.2020

LIR No. 4806/16
Sarnam Singh 5 Ors. Vs M/s Bangla Sweet House

17.09.2020

Present:

None for the workmen.

Sh. Anjani Kumar Choudhary,

AR for the management.

The matter is fixed for today for evidence of the management.

Today, no one has appeared on behalf of the workmen through video conference.

Ld. AR for the management has appeared through video conference and he has apprised to the court that he has to examine only one witness on the issue of inquiry and copy of affidavit of the said witness has already been supplied to the AR of the workmen.

Accordingly, the matter stands adjourned for evidence of the management on the issue of inquiry on 23.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.09.2020

LIR No. 2017/16

Gopal Singh vs TAXMACO LTD. BIRLA TEXTILE MILLS

17.09.2020

Present ; None for the parties

Ahlmad of this court has drawn the attention of this court about the typographical error in the next date of hearing as the date of 24/03/2020 is mentioned in the order dated 20/08/2020, in place of 24/03/2021 so the same error is rectified.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER LABOUR
COURT-IX, ROUSE AVENUE COURTS
NEW DELHI
17.09.2020